

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA/184(AHM)2021 in CP(IB) 537/NCLT/AHM/ 2018**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2021**

Name of the Company: Regional Director, ESIC  
V/s  
Manish Kumar Bhagat Liquidator of  
Gupta Dyeing & Printing Mills Pvt Ltd  
Rule 11 of NCLT, 2016 r.w Section 36 & 53 IBC With  
Section 326 of Co. Act, 2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

**(through video conferencing/physical)**

Mr. Sachin Vasavada, Advocate appeared on behalf of Applicant.

Ms. Pragati Tiwari, Advocate appeared and submitted that she has instruction to appear on behalf of Respondent.

Two weeks' time is granted to the Respondent to file reply by serving advance copy to the other side.

List the matter on 03.05.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 23rd day of March, 2021

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**